

From,

The District Collector  
Kozhikode

date : 28.1.2023

To,

The Registrar  
National Green Tribunal  
New Delhi - 1.

Sir,

SUB : OA No : 294/2022 - Complaint on quarrying - Further course of action taken - Status report submitting of - Reg.

REF : 1) The Interim Inspection Report submitted by Joint Committee Dtd 13.12.2022.  
2) Hon'ble National Green Tribunal Order in OA 294/2022 dated 04.05.2022.  
3) Minutes of the meeting conducted on 28/12/2022 by the Nodal Officer  
4) Status Report by the Environmental Engineer , KSPCB Dtd 25/01/2023

In continuation to the Joint Committee Interim Report in OA 294/2022 submitted vide reference letter, further report, on *course of action taken*, till date, elucidating present status, is submitted herewith before the Hon'ble National Green Tribunal for kind perusal.

It is also humbly prayed before the Hon'ble National Green Tribunal to allot necessary time to complete the procedures which are pending.

Yours faithfully,

District Collector  
Kozhikode

(In-charge)

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**

**ORIGINAL APPLICATION No. 294/2022**

**BALAN.C.K AND OTHERS**

**- APPLICANT**

**VERSUS**

**STATE OF KERALA**

**- RESPONDENT**

INDEX		
SL NO.	DESCRIPTION	PAGES
1.	REPORT	6 Pages
2.	ANNEXURE 1- Minutes of the meeting conducted on 22/01/2023 by the Nodal officer	2 Pages
3.	ANNEXURE 2- Sub Committee reports IIa to IIc	9 Pages
4	ANNEXURE 3- Status Report submitted by Environmental Engineer, Kerala State Pollution Control Board.	14 Pages

STATUS REPORT SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL BY THE JOINT COMMITTEE CONSTITUTED AS PER ORDER  
DATED, 04/05/2022 OF THE HON'BLE NATIONAL GREEN TRIBUNAL(PB)  
IN OA No. 294/20222

**Status Report submitted before the Honourable National Green Tribunal  
by the joint committee constituted as per order dated 04/05/2022  
of the Honourable NGT(PB) in OA no. 294/2022**

In continuation to the interim report submitted by the Nodal Officer vide reference (1) the present status of the actions under OA 294/2022, as per the Hon'ble NGT order vide ref (2), are reported here with.

A meeting was convened by the Nodal Officer at his chamber on 28.12.2022 3 pm. The meeting was attended by the following officers from various departments.

1. Smt. Veena A.E KSPCB District Office (Representing EE KSPCB )
2. Smt.Vijaya K.K.District Geologist in charge.
3. Sri. Abdusamad K.P. District Soil Conservation Officer.
4. Kumari. Sakhi T.G. Geological Assistant (District Ground Water Department)
5. Smt. Mini E.L. Joint Director, (Department of Agriculture).
6. Sri Vinod Kumar P. Taluk Surveyor, (Thamarassery Taluk)
7. Sri. Subair C (Thahsildar Thamarassery).
8. Smt. Sudheera P. (Village Officer, Sivapuram).

Minutes of the above meeting produced herewith and marked as Annexure I.Dr. C.C. Harilal, Expert Member from SEIAA couldn't attend the meeting . During this meeting it was decided to conduct detailed site inspection to evaluate the environmental damages caused as a result of the illegal and over extraction of minerals from the quarry under complaint.

The District Geologist, along with the Taluk Surveyor was entrusted by the Nodal officer, to conduct a detailed site survey and submit report on the quantity /extend of legal/illegal mining , carried out at the area.

The Agricultural officer, Soil conservation Officer, and Ground water department , was entrusted to submit report on any damages that had happened to crops/agriculture of the area, soil/earth environment as well as the ground water

quality, as a result of illegal mining. The Ground water department was entrusted to conduct qualitative analysis of the water stored in the quarry pit.

It was decided that the Soil, Agriculture as well as Ground water Department officials may conduct a joint site inspection within two weeks under the leadership of the District Soil conservation officer and submit report to the District Office of Kerala State Pollution Control Board. Also it was decided that the Geology and Survey Departments may conduct detailed site survey and submit report regarding details of illegal mining within one week.

The Assistant Engineer of the LSGD, Unnikulam GramaPanchayath was entrusted by the Nodal Officer to conduct necessary site visit and study whether any damages had happened to the nearby residences and submit report. It was directed by the Nodal Officer to submit all the reports within two weeks time, in order to take further actions on calculating the Environmental Compensation.

Accordingly site inspections were conducted and reports were submitted by the entrusted officers to the office of the Nodal officer, Copies of subcommittee reports ( of District Geology & Taluk Surveyor , joint report of District Soil Conservation Officer , Secretary L S G D Unnikulam Grama Panchayath) are produced herewith and marked as Annexure IIa,IIb &IIc .The Subcommittee reports were forwarded to the District Office of Kerala State Pollution Control Board on 23.01.2023. Based on the same, the Environmental Engineer ,KSPCB (Committee member constituted by Hon'ble NGT) had submitted a report on the present status of action dated 25.01.2023.A copy of the same is produced herewith and marked as Annexure III. The details received are summoned and the interim status on the overall actions till date is respectfully submitted herewith.

The report received from the District geologist dated 18.01.2023 does not contain any quantified data on the volume of illegally extracted mineral resources. He has reported that as there was a quarry pit filled with water the depth of mining could not be assessed. He also pointed out the need for additional technical help for assessing the volume of illegally extracted resources. The survey sketch submitted by the Taluk Surveyor states that the total area of the quarry is 2.7396 hectares. The magnitude of over extraction cannot be inferred from the survey map submitted by the Taluk Surveyor. Lease details over the years, and excavated quantity of granite building stone are to be reported. No site mahasar is seen included in the survey report.

It is important that all the quantified values of mineral as well as any ordinary earth extraction are to be made available in Metric tonnes, for calculating the environmental damage assessment.

It is decided to request further help from the State Geology Department to render necessary help to the District Geologist and Taluk Surveyor in order to prepare an authentic survey sketch and quantification details of mining as the geologist has requested, in his report.

On perusing the joint site observation report of Soil Conservation Officer, Principal Agricultural Officer, Hydro-geologist, and Asst. Director Soil Survey Department, submitted by the District Soil Conservation Officer, the following observation are made.

The Quarry had started its operation about 36 years ago, and had stopped functioning since one year. The major cultivation of the area near the quarry are coconut plantation, and some mixed crops. In certain area there are rubber plantations and arecanut plantation seen prominent. The joint committee had not

observed any visible damages in the cultivation of the area, health of crops, productivity, reduction in yield, or any deterioration in the soil properties of the area due to quarrying activities. But on conversation with the local residents of the area, the following problems were reported by them.

1. Falling of fly rocks on to nearby houses, premises, and cultivation which causes destruction of crops.
2. Dust emanated during quarrying activity caused health hazards to the public and also reduction in crop yield.
3. Cracks formed on house walls and floorings of houses.
4. Dropping of water level in wells.
5. Sound pollution during mining activity.

It is reported in the joint report that as there are residences near to the quarry that above allegation are having ground, but the same could not be verified as the quarry has now stopped working since one year. However based on the complaints of local residents it is necessary to quantify the damages reported in crops/cultivation, reduction in crop yield, supply of water to house holds of the area to meet water scarcity if any, the associated costs, all are to be counted and quantified to convert the damages in to environmental compensation.

To analyze any deterioration in water quality, the ground water department had collected well water samples from houses adjacent to quarry site, as well as from a nearby pond. The results are not yet received. Any deterioration in water quality shall be assessed based on the analysis report after receiving the same.

The Assistant Engineer, of Unnikulam GramaPanchayath was entrusted by the nodal officer to conduct site study and submit report on any damages that had happened to residential/physical structures, due to the mining activity. Accordingly report was submitted by the Secretary, Unnikulam GramaPanchayath, dated 12.01.2023.( Annexure IIc).

Damage assessment was done for ten houses at the near by vicinity of the quarry and the estimated values for compensation to each house owners are tabulated in this report.

Physical damages to houses are already estimated. The major assessment remaining, which is the largest among all is regarding the damages to environment due to over extraction of granite building stone, which needs help from experts to conduct a detailed survey of the area and depth measurement, including the water logged quarry pit, to provide the exact quantification of minerals legally and illegally mined, in Metric tonnes. Hence it is decided to request the State Geology Department to provide an expert personnel from that office to help the District Geology Department in depth measurement and quantification of mined minerals to prepare a dependable survey sketch and report.

Only with the help of such report, the environmental damage assessment, and suggestion for remedial measures can be done. It humbly requested to grant two

more months time, to complete all the procedures to calculate environmental compensation and submit a final Committee report.

District Collector  
Kozhikode

1. District Collector, Kozhikode (In-charge)

District Collector  
Kozhikode

2. Expert Member of SEIAA

28/01/23  
Prof. Dr. C.C. HARIKAL  
(Member, SEAC, GOK)

3. Environmental Engineer,  
Pollution Control Board  
Kozhikode

28/01/23  
Environmental Engineer  
KSPCB DO Kozhikode District

DCKKD/1882/2022-D9

I/343437/2022

DCKKD/1882/2022-D9

ദേശീയ ഹരിത ടിബ്യൂണൽ (എൻജിടി) പ്രിൻസിപ്പൽ ബഞ്ച് ഒറിജിനൽ അപേക്ഷ നമ്പർ 294/2022 പ്രകാരം കോഴിക്കോട് ജില്ലയിൽ താമരശ്ശേരി താലൂക്കിൽ ശിവപുരം വില്ലേജിൽ പ്രവർത്തിക്കുന്ന ജിയോ എൻ്റർപ്രൈസസ് എന്ന ക്വാറിക്കെതിരെയുള്ള പരാതിയിൽ തുടർ നടപടികൾ സ്വീകരിക്കുന്നതിനായി 28-12-2022 ന് ജില്ലാ കളക്ടറുടെ അദ്ധ്യക്ഷതയിൽ ഓൺലൈനായി യോഗം ഉച്ചയ്ക്ക് 3 മണിക്ക് ആരംഭിച്ചു. ഓൺലൈനായി ചേർന്ന യോഗത്തിൽ പങ്കെടുത്തവർ

- 1) വീണ-മലിനീകരണ നിയന്ത്രണ ബോർഡ് അംഗം
- 2) വിജയ കെ കെ - ജിയോളജിസ്റ്റ് ഇൻ ചാർജ് - മൈനിങ്ങ് & ജിയോളജി
- 3) അബ്ദു സമദ് കെ പി - ജില്ലാ മണ്ണ് സംരക്ഷണ ഓഫീസർ- മണ്ണ് സംരക്ഷണ വകുപ്പ്
- 4) ശാഖി ടി ജി - ജിയോളജിക്കൽ അസിസ്റ്റന്റ് - ഭൂഗർഭ ജല വകുപ്പ്
- 5) മിനി ഇ എൽ - ജോയിന്റ് ഡയറക്ടർ - കൃഷി വകുപ്പ്
- 6) വിനോദ് കമാർ പി - താലൂക്ക് സർവ്വേയർ - താമരശ്ശേരി
- 7) സുബൈർ സി -തഹസീൽദാർ - താമരശ്ശേരി
- 8) സുധീര പി - വില്ലേജ് ഓഫീസർ - ശിവപുരം

കോഴിക്കോട് ജില്ലയിൽ താമരശ്ശേരി താലൂക്കിൽ ശിവപുരം വില്ലേജിൽ പ്രവർത്തിക്കുന്ന ജിയോ എൻ്റർപ്രൈസസ് എന്ന ക്വാറി അമിതഖനനം നടത്തിയതിനുള്ള നാശനഷ്ടങ്ങൾ വിലയിരുത്തി ഫൈൻ ഈടാക്കുന്നതിനുള്ള നടപടികളെന്തെങ്കിലും ജില്ലാ ജിയോളജിസ്റ്റ് സ്വീകരിച്ചിട്ടുണ്ടോ എന്ന ജില്ലാ കളക്ടറുടെ ചോദ്യത്തിന്, നിലവിൽ ഫയൽ വിജിലൻസിന്റെ കൈവശമാണ് ഉള്ളതെന്ന് അറിയിച്ചതിനെ തുടർന്ന് ആയതിന്റെ പകർപ്പ് നേരിട്ടുപോയി അടിയന്തിരമായി എടുക്കുന്നതിനുള്ള കർശന നിർദ്ദേശം ജില്ലാ കളക്ടർ നൽകി. അമിത ഖനനം സംബന്ധിച്ച് പരിശോധന നടത്തുന്നതിന് താലൂക്ക് സർവ്വേയറുടെ സഹായം കൂടി ജില്ലാ ജിയോളജിസ്റ്റ് ആവശ്യപ്പെട്ടു.

ക്വാറിയുടെ പ്രവർത്തനം മൂലം എത്രത്തോളം നാശനഷ്ടം സംഭവിച്ചു എന്നത് സംബന്ധിച്ച് കൃഷി വകുപ്പ്, മണ്ണ് സംരക്ഷണ വകുപ്പ്, ഭൂഗർഭ ജല വകുപ്പ് എന്നീ ഡിപ്പാർട്ട്മെന്റുകളിൽ നിന്നും റിപ്പോർട്ട് ലഭിച്ചതിനു ശേഷം മാത്രമേ എൻവയോൺമെന്റൽ കോമ്പൻസേഷൻ എത്രയെന്ന് പറയാൻ സാധിക്കുകയുള്ളൂ എന്ന് മലിനീകരണ നിയന്ത്രണ ബോർഡ് അംഗം ആവശ്യപ്പെട്ടതിനെ തുടർന്ന് ക്വാറിക്ക് ചുറ്റുമുള്ള സ്ഥലം പരിശോധിച്ച് ഉത്പാദനത്തിൽ കാര്യമായ കുറവ് സംഭവിച്ചിട്ടുണ്ടോ എന്നും നഷ്ടമുണ്ടെങ്കിൽ ആയത് പരമാവധി കണക്കാക്കുന്നതിനുള്ള നടപടി എടുക്കണമെന്ന് ജില്ലാ കളക്ടർ നിർദ്ദേശിച്ചതിനെ തുടർന്ന് കൃഷി ഓഫീസർമാരെക്കൊണ്ട് പരിശോധിപ്പിച്ച് ആയത് അടിയന്തിരമായി റിപ്പോർട്ട് ചെയ്യുന്നതിനുള്ള നടപടികൾ സ്വീകരിക്കാമെന്ന് കൃഷി ഓഫീസർ പറഞ്ഞു.

ഭൂഗർഭ ജല വകുപ്പിനോട് ജല ഗുണനിലവാര പരിശോധന നടത്തണമെന്ന് ജില്ലാ കളക്ടർ ആവശ്യപ്പെട്ടു. ആയത് അടിയന്തിരമായി നടത്തി റിപ്പോർട്ട് സമർപ്പിക്കാമെന്ന് ഭൂഗർഭ ജല വകുപ്പ് ജിയോളജിക്കൽ അസിസ്റ്റന്റ് ഓഫീസർ അറിയിച്ചു.

മണ്ണിന്റെ ഗുണനിലവാരം സംബന്ധിച്ച് അടിയന്തിര പരിശോധന നടത്തണമെന്ന് മണ്ണ് സംരക്ഷണ ഓഫീസറോട് ജില്ലാ കളക്ടർ ആവശ്യപ്പെട്ടപ്പോൾ ആയത് സംയുക്ത സ്ഥല പരിശോധന നടത്തുന്നതായിരിക്കും ഉചിതം എന്ന് ജില്ലാ മണ്ണ് സംരക്ഷണ ഓഫീസർ അറിയിച്ചു.

രണ്ടാഴ്ചയ്ക്കകം കൃഷി വകുപ്പ്, മണ്ണ് സംരക്ഷണ വകുപ്പ്, ഭൂഗർഭ ജല വകുപ്പ് എന്നീ വകുപ്പുകൾ സംയുക്ത പരിശോധന പൂർത്തിയാക്കി റിപ്പോർട്ട് മലിനീകരണ നിയന്ത്രണ ബോർഡിന് സമർപ്പിക്കണമെന്നും സംയുക്ത പരിശോധനയ്ക്ക് മണ്ണ് സംരക്ഷണ ഓഫീസർ നേതൃത്വം നൽകണമെന്നും ഒരാഴ്ചയ്ക്കകം ജിയോളജി വകുപ്പും സർവ്വേ വകുപ്പും സ്ഥല പരിശോധന നടത്തി അധിക ഖനനം സംബന്ധിച്ചും പരിസ്ഥിതിക്ക് സംഭവിച്ച കേടപാടുകൾ സംബന്ധിച്ചും റിപ്പോർട്ട് സമർപ്പിക്കണമെന്ന് ജില്ലാ കളക്ടർ ആവശ്യപ്പെട്ടു.

DCKKD/1882/2022-D9

I/343437/2022

ജിയോ എൻ്റർപ്രൈസസ് എന്ന സ്ഥാപനത്തിൻ്റെ പ്രവർത്തനം മൂലം സമീപത്തെ വീടുകൾക്ക് ഏതെങ്കിലും തരത്തിലുള്ള നാശനഷ്ടങ്ങൾ സംഭവിച്ചിട്ടുണ്ടോ എന്നത് അസ്സീസ്സ് എഞ്ചിനീയർ പരിശോധിച്ച് റിപ്പോർട്ട് സമർപ്പിക്കണം എന്ന് നിർദ്ദേശിച്ചുകൊണ്ട് ഉണ്ണികുളം ഗ്രാമ പഞ്ചായത്ത് സെക്രട്ടറിക്ക് കത്തയക്കണമെന്ന് ജില്ലാ കളക്ടർ നിർദ്ദേശിച്ചു.

രണ്ടാഴ്ചയ്ക്കകം എല്ലാ റിപ്പോർട്ടുകളും ലഭ്യമാക്കി ഫൈനൽ റിപ്പോർട്ട് ദേശീയ ഹരിത ടിബ്യൂണലിന് സമർപ്പിക്കണമെന്ന് ജില്ലാ കളക്ടർ അറിയിച്ചു.

യോഗം കൃത്യം 3.25 ന് അവസാനിച്ചു.

ഒപ്പ്

ജില്ലാ കളക്ടർ

Signed by

Muhammed Rafeeq C

Date: 29-12-2022 17:19:23

അംഗീകാരത്തോടെ

ഡെപ്യൂട്ടി കളക്ടർ (ജനറൽ)

പകർപ്പ് -

1. എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, സംസ്ഥാന മിമിനീകരണ നിയന്ത്രണ ബോർഡ്, കോഴിക്കോട്
2. ജില്ലാ ജിയോളജിസ്റ്റ്, മൈനിങ്ങ് & ജിയോളജി വകുപ്പ്, കോഴിക്കോട്
3. ജില്ലാ മണ്ണ് സംരക്ഷണ ഓഫീസർ, മണ്ണ് സംരക്ഷണ വകുപ്പ്, കോഴിക്കോട്
4. ജില്ലാ ഓഫീസർ, ഭൂഗർഭ ജല വകുപ്പ്, കോഴിക്കോട്
5. താലൂക്ക് സർവ്വെയാർ, കോഴിക്കോട്
6. തഹസീൽദാർ, താമരശ്ശേരി
7. വില്ലേജ് ഓഫീസർ, ശിവപുരം
8. പ്രിൻസിപ്പൽ ഓഫീസർ ,കൃഷി വകുപ്പ്, കോഴിക്കോട്

"This document is electronically approved in eOffice by DR. NARASIMHUGARI T L REDDY IAS on 29-12-2022. Hence it does not require signature in ink"

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91

മൈനിങ് & ജിയോളജി വകുപ്പ്  
ജില്ലാ കാര്യാലയം, കോഴിക്കോട്.  
email :- geo.koz.dmg.kerala@gov.in  
Ph: 0495-2371918, PIN 673020  
Date: 18.01.2023

Tscw/09

Part w/ the PCB

19/1/23



ജിയോളജിസ്റ്റ്, (I/C)  
കോഴിക്കോട്

ജില്ലാ കളക്ടർ  
കോഴിക്കോട്

സർ,

വിഷയം:- താമരശ്ശേരി താലൂക്ക് - ശിവപുരം വില്ലേജ് - ജിയോ എൻ്റർപ്രൈസസ് തുടർനടപടി സ്വീകരിക്കുന്നത് സംബന്ധിച്ച്

- സൂചന :-
- 22/ 3/ 2010 തീയതിയിൽ മൈനിങ് ആൻഡ് ജിയോളജി ഡയറക്ടറുടെ നമ്പർ 696/ 2009 -10 / 9758/ എം 3 / 2209 ഉത്തരവ്
  - 28/12/2023 തീയതിയിൽ നടന്ന യോഗത്തിലെ അങ്ങയുടെ നിർദ്ദേശം
  - 5/1/2023 തീയതിയിൽ ഈ ഓഫീസും താമരശ്ശേരി താലൂക്ക് സർവേയർ , ശിവപുരം വില്ലേജ് ഫീൽഡ് അസിസ്റ്റൻ്റ് എന്നവർ ചേർന്ന് നടത്തിയ സംയുക്ത സ്ഥല പരിശോധന.
  - 16/1/23 തീയതിയിൽ താലൂക്ക് സർവേയറുടെ റിപ്പോർട്ട്

മേൽ വിഷയത്തിലേക്ക് അങ്ങയുടെ മഹനീയ ശ്രദ്ധ സാദരം ക്ഷണിക്കുന്നു. കോഴിക്കോട് ജില്ലയിൽ, താമരശ്ശേരി താലൂക്കിൽ ശിവപുരം വില്ലേജിൽ റീസർവ്വേ നമ്പർ 29 ൽ പെട്ട 2.6305 ഹെക്ടർ സ്ഥലത്തു കരിങ്കല്ല് ഖനനം നടത്തുന്നതിന് ശ്രീമതി.ഇന്ദിര, മാനേജിങ് പാർട്ടണർ, ജിയോ എൻ്റർപ്രൈസസ് ഇയ്യാട് പോസ്റ്റ് എന്ന സ്ഥാപനത്തിന് സൂചന (1) പ്രകാരം 12 വർഷ കാലാവധിയിൽ 18/4/2022 കാലാവധി വരെ കാറിയിങ് ലിസ് നിലവിലുണ്ടായിരുന്നു. സൂചന (2) പ്രകാരം മേൽ സ്ഥാപനം കൂടുതലായി ഖനനം നടത്തിയ കരിങ്കല്ല് അളവ് താലൂക്ക് സർവേയറുടെ സാന്നിധ്യത്തിൽ അളന്നു തിട്ടപ്പെടുത്തി തുടർനടപടി സ്വീകരിക്കുന്നതിന് ലഭിച്ച നിർദ്ദേശ പ്രകാരം 5/1/2023 തീയതിയിൽ മേൽ കാറി സൂചന പ്രകാരം (3) പ്രകാരം സംയുക്ത പരിശോധന നടത്തിയിരുന്നു. പരിശോധനയിൽ ടി സ്ഥലത്ത് താമരശ്ശേരി താലൂക്ക് സർവേയറുടെ സൂചന (4) റിപ്പോർട്ട് പ്രകാരവും കാറിയുടെ മധ്യഭാഗം വെള്ളം നിറഞ്ഞ് കിടക്കുന്നതായി കാണപ്പെട്ടു. ടി ഭാഗത്തു നിന്നും ഖനനം നടത്തിയ സ്ഥലത്തെ താഴ്വ പരിശോധിക്കുവാൻ സാധിക്കാത്തതിനാൽ കരിങ്കല്ല് അളവ് തിട്ടപ്പെടുത്തുന്നതിന് സാധിച്ചില്ല. ഈ ആഫീസിന് കരിങ്കല്ല് ഖനനം ചെയ്തതിൻ്റെ അളവ് തിട്ടപ്പെടുത്തുവാൻ സാധിക്കാതിനാൽ താലൂക്ക് സർവേയറുടെ സേവനം ആവശ്യപ്പെട്ടിരുന്നു. 5/1/2023 തീയതി നടത്തിയ സംയുക്ത പരിശോധനയുടെ അടിസ്ഥാനത്തിൽ താലൂക്ക് ആഫീസിൽ നിന്നും നൽകിയ മാപ്പിൽ വെള്ളം നിറഞ്ഞ് കിടക്കുന്ന ഭാഗം ഒഴികെയുള്ള ഏരിയയിൽ നിന്നും നീക്കം ചെയ്ത കരിങ്കല്ല് അളവ് തിട്ടപ്പെടുത്തി രേഖപ്പെടുത്തിയിട്ടില്ല. കൂടാതെ താലൂക്ക് സർവേയറുടെ ആഫീസിൽ നിന്നും നൽകിയ മാപ്പിൽ നിന്നും ഖനനം ചെയ്ത കാറിയുടെ അളവ് തിട്ടപ്പെടുത്തുന്നതിന് സാങ്കേതിക പരിജ്ഞാനം ലഭിച്ചവർ ഈ ആഫീസിൽ ഇല്ലാത്തതാണ്. ആയതിനാൽ ടി സ്ഥലത്ത് വെള്ളം കെട്ടിപ്പാർത്ത ഭാഗത്ത് നിന്നും, വെള്ളം നിറഞ്ഞ ഭാഗത്തു നിന്നും ഖനനം നടത്തിയ കരിങ്കല്ല് അളവ് തിട്ടപ്പെടുത്തുന്നതിന് ആവശ്യമായ സഹായം ലഭ്യമാക്കി തരുന്നതിന് അപേക്ഷിക്കുന്നു.

ഉള്ളടക്കം- സർവ്വേ മാപ്പ്

ജിയോളജിസ്റ്റ്, (I/C)  
കോഴിക്കോട്

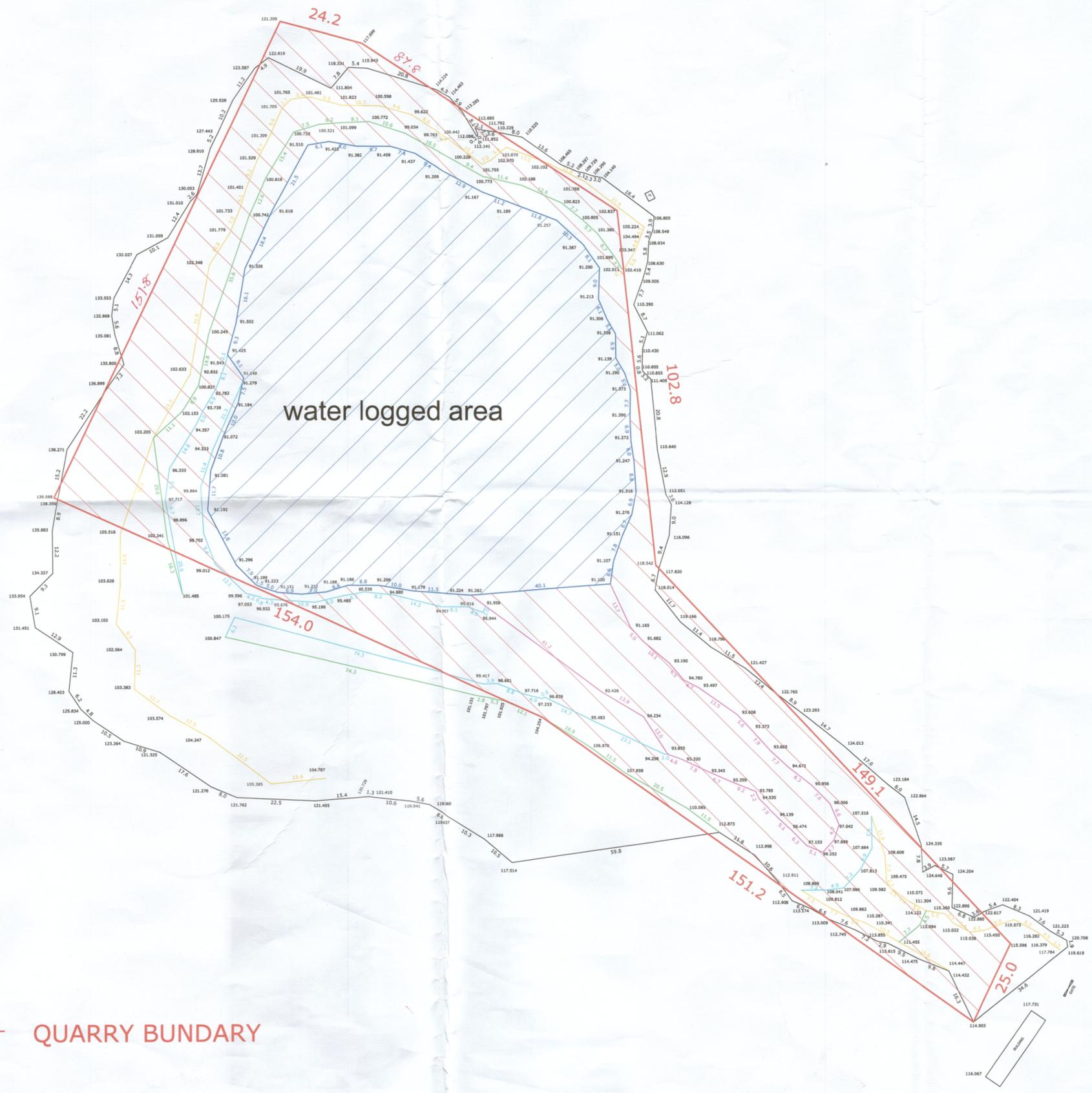
Signed by  
SHELJUMON T. M  
Date: 19-01-2023 11:02:13





# G E O Q U A R R Y

DISTRICT : KOZHIKODE  
 TALUK : THAMARASSERY  
 VILLAGE : SIVAPURAM  
 DESOM : VEERIAMBAM  
 RS No : 29



————— QUARRY BOUNDARY

Surveyed by  
 P. Vinod Kumar P. TALUK SURVEYOR  
 Thamarassery Taluk  
 2. Suresh Kumar P.P. *[Signature]*  
 3. Lincesh.K (Ss) *[Signature]*

C-24256

ANNE XURE 116

793395/23

95



ഭരണഭാഷ - മാതൃഭാഷ



നമ്പർ: ആർ.സി(3)2138/2022.

ജില്ലാ മണ്ണു സംരക്ഷണ ഓഫീസ്,  
സി ബ്ലോക്ക്, 5-ാം നില, സിവിൽ സ്റ്റേഷൻ,  
കോഴിക്കോട് 673020.  
ഫോൺ/ഫാക്സ് നം. 0495 2370790  
ഇ-മെയിൽ: dscokkd@gmail.com  
dscokkd@kerala.gov.in  
തീയതി: 12/01/2023.

പ്രേഷകൻ

ജില്ലാ മണ്ണു സംരക്ഷണ ഓഫീസർ,  
കോഴിക്കോട്.

സ്വീകർത്താവ്

ബഹു: ജില്ലാ കളക്ടർ,  
കോഴിക്കോട്.



സർ,

വിഷയം:- മണ്ണു പരിവേഷണ സംരക്ഷണ വകുപ്പ് - കോഴിക്കോട് ജില്ല -  
താമരശ്ശേരി താലൂക്ക്- ശിവപുരം വില്ലേജ് - ജിയോ എന്റർ  
പ്രൈസസ് - ക്വാറിക്കെതിരെയുള്ള പരാതി - അന്വേഷണ  
റിപ്പോർട്ട് സമർപ്പിക്കുന്നത് സംബന്ധിച്ച്.

സൂചന:- അങ്ങയുടെ 28/12/2022-ലെ ഡി.സി.കെ.കെ.ഡി/1882/2022 -ഡി9  
നമ്പർ മിനൂട്ട്സ്.

കോഴിക്കോട് ജില്ലയിൽ, താമരശ്ശേരി താലൂക്കിൽ, ശിവപുരം വില്ലേജിൽ  
പ്രവർത്തിക്കുന്ന ജിയോ എന്റർപ്രൈസസ് എന്ന സ്ഥാപനത്തിന്റെ കീഴിലുള്ള  
ക്വാറിക്കെതിരെയുള്ള പരാതിയിൻമേൽ നടത്തിയ സംയുക്ത അന്വേഷണ റിപ്പോർട്ട്  
അങ്ങയുടെ അറിവിലേയ്ക്കും മേൽനടപടികൾക്കുമായി ഇതൊടൊപ്പം  
സമർപ്പിക്കുന്നു.

വിശ്വസ്തതയോടെ,

ജില്ലാ മണ്ണു സംരക്ഷണ ഓഫീസർ,  
കോഴിക്കോട്.

ഉള്ളടക്കം:- അന്വേഷണ റിപ്പോർട്ട് - 1 പകർപ്പ്.

**കോഴിക്കോട് ജില്ലയിൽ, താമരശ്ശേരി താലൂക്കിൽ, ശിവപുരം വില്ലേജിൽ പ്രവർത്തിക്കുന്ന ജിയോ എൻ്റർപ്രൈസസ് ക്വാറിയിലെ സംയുക്ത സ്ഥല പരിശോധനാ റിപ്പോർട്ട്:-**

ബാലുശ്ശേരി ബ്ലോക്കിലെ, ഉണ്ണികുളം പഞ്ചായത്തിൽ, ശിവപുരം വില്ലേജിലാണ് ശ്രീമതി ഇന്ദിയുടെ ഉടമസ്ഥതയിലുള്ള ജിയോ എൻ്റർപ്രൈസസ് ക്വാറി സ്ഥിതിചെയ്യുന്നത്.

അക്ഷാംശം : 11° 24' 38" N

രേഖാംശം : 75° 51' 16" E

09/01/2023-ന് ജില്ലാ മണ്ണ് സംരക്ഷണ ഓഫീസർ, അസിസ്റ്റന്റ് ഡയറക്ടർ മണ്ണ് പര്യവേഷണ വിഭാഗം, ബാലുശ്ശേരി കൃഷി അസിസ്റ്റന്റ് ഡയറക്ടർ, ഭൂഗർഭ ജല വകുപ്പ് ജില്ലാ ഓഫീസർ എന്നിവരടങ്ങുന്ന സംഘത്തിന്റെ നേതൃത്വത്തിൽ സംയുക്ത പരിശോധന നടത്തുകയുണ്ടായി.

ഏകദേശം 36 വർഷം മുമ്പ് ഖനനം ആരംഭിച്ചിട്ടുള്ള ക്വാറിയിൽ കഴിഞ്ഞ ഒരു വർഷമായി ഖനനം നടത്തുന്നുണ്ട്. 2.6325 ഹെക്ടറാണ് ക്വാറിയുടെ വിസ്തീർണ്ണം. സമീപപ്രദേശങ്ങളിൽ തെങ്ങ് മുഖ്യവിലയായിട്ടുള്ള സമീപ കൃഷിഭിത്തിയാണ് നടത്തുന്നത്. ചുറ്റുക്കും ചില സ്ഥലങ്ങളിൽ റബ്ബർ, കവുങ്ങ് എന്നീ വിലകളും കാണുന്നു. പ്രത്യക്ഷത്തിൽ മണ്ണിന്റെ തുണനിലവാരം, വിലകളുടെ ആരോഗ്യം, ഉൽപാദനം എന്നിവയിൽ എന്തെങ്കിലും തകരാറുകളോ, കുറവുകളോ ഉള്ളതായി കാണപ്പെടുന്നില്ല. എന്നാൽ പരിസരവാസികളായ ശ്രീ.ഷെരീഫ് മലയിൽ, കുഞ്ഞഹമ്മദ് മലയിൽ, അബ്ദുറഹിമാൻ കൈപ്പറത്തുകണ്ടി, ബാലൻ ചെട്ടിയം കണ്ടി, എന്നിവരുമായി സംസാരിച്ചതിൽ താഴെപറയുന്ന കാര്യങ്ങൾ അവർ ബോധിപ്പിക്കുകയുണ്ടായി.

- 1) ഖനനം ചെയ്യുന്ന സ്ഥലങ്ങളിൽ പാറക്കഷണങ്ങൾ വീട്ടിലും, പരിസരങ്ങളിലും, കൃഷിഭൂമിയിലും, വിലകളിലും വന്ന് പതിക്കുന്നു. ഇത് വിലകളുടെ നാശത്തിന് കാരണമാകുന്നു.
- 2) ക്വാറിയിൽ കല്ല് പൊട്ടിക്കുമ്പോൾ ഉണ്ടാകുന്ന പൊടി മനുഷ്യരിലും, മൃഗങ്ങളിലും, വിലകളിലും ആരോഗ്യ പ്രശ്നങ്ങൾ ഉണ്ടാക്കുന്നു. വിലകളുടെ ഉൽപാദനം കുറയാൻ കാരണമാകുന്നു.
- 3) വീടിന്റെ ഭിത്തി, തറ എന്നിവിടങ്ങളിൽ വിലകളുകൾ രൂപപ്പെടുന്നു.
- 4) കിണറുകളിലെ ജലവിതാനം താഴുന്നു.
- 5) ഖനനം നടക്കുമ്പോഴുണ്ടാകുന്ന ഭൂക്ഷ്മമായ ശബ്ദ മലിനീകരണം.

വീടുകളിൽ പലതും ക്വാറിയോട് വളരെ അടുത്ത് കിടക്കുന്നതിനാൽ മേൽപറഞ്ഞ കാര്യങ്ങൾ സംഭവ്യമാണ്. എന്നാൽ കഴിഞ്ഞ ഒരു വർഷമായി ക്വാറി പ്രവർത്തിക്കാത്തതിനാൽ ഇത് നേരിട്ട് മനസ്സിലാക്കാനോ, ബോധ്യപ്പെടാനോ സാധിക്കുന്നില്ല.

ഭൂഗർഭ ജലവകുപ്പ് സമീപ പ്രദേശങ്ങളിലെ വീടുകളിൽനിന്നും, ഒരു കൂട്ടത്തിൽ നിന്നും ശേഖരിച്ച വെള്ളത്തിന്റെ സാമ്പിൾ പരിശോധനയ്ക്കായി ഭൂഗർഭ ജലവകുപ്പിന്റെ കുമ്പസാരത്തുള്ള ലാബിൽ സമർപ്പിച്ചിരിക്കുകയാണ്. ആയതിന്റെ റിസൽട്ട് ലഭിക്കുന്ന മുറയ്ക്ക് വകുപ്പ് നേരിട്ട് കളക്ടറേറ്റിൽ സമർപ്പിക്കുന്നതാണ്.

(മറുപുറം)

// 2 //

ജില്ലാ മണ്ണ് സംരക്ഷണ ഓഫീസർ, കോഴിക്കോട്.

(വിൻസിപ്പൽ കൃഷി ഓഫീസർ, കോഴിക്കോട്.

മണ്ണ് പരിരക്ഷണ അസിസ്റ്റന്റ് ഡയറക്ടർ, കോഴിക്കോട്.

ഹൈഡ്രോ ജിയോളജിസ്റ്റ്, ഭൂഗർഭ ജല വകുപ്പ്, കോഴിക്കോട്.

DISTRICT SOIL CONSERVATION OFFICER  
Kozhikode - 673 020

Principal Agricultural Officer  
(Joint Director of Agriculture)  
Kozhikode - 673 020

ജില്ലാ ഓഫീസർ  
ഭൂമിശാസ്ത്രം,  
നിന്നിൽ സ്റ്റേഷൻ  
കോഴിക്കോട്-673 02

*Handwritten signature*

Assistant Director  
Soil Survey, Kozhikode

744 059/23

ഭരണഭാഷ-മാതൃഭാഷ



A-21379

നമ്പർ.400967/DMDC02/GPO/2022/14665/(1)

ഉണ്ണികളം ഗ്രാമ പഞ്ചായത്ത് ഓഫീസ്

ഉണ്ണിക്കളം  
എകരൂർ.പി.ഒ  
കോഴിക്കോട്  
Phone No:04962647065  
E-mail:unnikulamgp@gmail.com

തീയതി: 12/01/2023

09

പ്രേഷകൻ  
സെക്രട്ടറി

സ്വീകർത്താവ്

ബഹുമാനപ്പെട്ട ജില്ലാ കലക്ടർ  
കോഴിക്കോട്

സർ,



വിഷയം:- വിവരശേഖരണവും കാലികമാക്കലും,ദുരന്തനിവാരണം - നിയമ നിർമ്മാണവും അനുബന്ധ അറിയിപ്പുകളും-മറുപടി നൽകുന്നത് സംബന്ധിച്ച്

സൂചന:- അങ്ങയുടെ 29/12/22 തീയതിയിലെ DCKKD/1882/2022-D9 നമ്പർ കത്ത്.

സൂചന പ്രകാരം ആവശ്യപ്പെട്ട ദേശീയ ഹരിത ടിബുണൽ വിധിയുടെ അടിസ്ഥാനത്തിൽ ഉണ്ണികളം ഗ്രാമ പഞ്ചായത്തിൽ പ്രവർത്തിക്കുന്ന ജിയോ എൻറർപ്രൈസസ് എന്ന സ്ഥാപനത്തിനെയുള്ള പരാതിയിൽ സമീപത്തെ വീടുകൾക്ക് നാശനഷ്ടം സംബന്ധിച്ചതായുള്ള അസിസ്റ്റന്റൻറെ എഞ്ചിനീയറുടെ പരിശോധന റിപ്പോർട്ട് തുടർ നടപടികൾക്കായി ചുവടെ ചേർത്ത് സമർപ്പിക്കുന്നു.

ക്രമ നമ്പർ	വീട്ട് തുടക്കയുടെ പേര്	വിലാസം	നാശനഷ്ടത്തിൻറെ സ്വഭാവം	കണക്കാക്കിയ നഷ്ടപരിഹാരത്തുക
1	ബാലൻ	ചെട്ടിയാങ്കണ്ടി വീട്, ഇയ്യാട്	Plastering crack	4100/-രൂപ
2	സുനിൽകുമാർ	ചെട്ടിയാങ്കണ്ടി വീട്, ഇയ്യാട്	Plastering crack	5200/-രൂപ

(870)

3	സത്യൻ	പെട്ടിയാലക്കണ്ടി വീട്, ഇയ്യട്	Plastering crack	3000/- രൂപ
4	അബൂറഹ്മാൻ	കൈപ്പനത്തുകണ്ടി വീട്, ഇയ്യട്	Plastering/Ting crack	12000/- രൂപ
5	നഫീസ,	കൈപ്പനത്തുകണ്ടി വീട്, ഇയ്യട് Plastering crack	Plastering crack	3500/ രൂപ
6	മുഹമ്മദ്	ചെമ്പയിലിൽ വീട് ഇയ്യട്	Plastering crack	4000/- രൂപ
7	റിസാൽ	ചെമ്പയിൽ വീട് ഇയ്യട്	Plastering crack	3000/- രൂപ
8	മുഹമ്മദ് റഹ്‌മദ്	ചെമ്പയിൽ	Plastering crack	6500/- രൂപ
9	ഷരീഫ്	ചെമ്പയിൽ	Plastering crack	6000/- രൂപ
10	കബീറുൽ മുഹമ്മദ്	ചെമ്പയിൽ	Plastering crack	5000/- രൂപ



വിശ്വസ്തതയോടെ,

സതീശൻഷി പി

ഒസക്രട്ടറി



100

KERALA STATE POLLUTION CONTROL BOARD  
 കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
 മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
 DISTRICT OFFICE, KOZHIKODE  
 3<sup>rd</sup> FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002  
 Telefax: 2300745, 46, 47  
 www.keralapcb.org

PCB KKD/DO/GEN-176/OA-294/2022

Date: 25.01.2023

URGENT- NGT MATTER

From

The Environmental Engineer

To

The District Collector (Nodal Officer OA 294/2022)  
 Kozhikode

Sub:- OA.NO 294/2022- Reporting Present status of Action-Reg;

Ref:- (1) Hon'ble NGT Order on OA 294 dated 22.11.2022.

(2) Joint Committee Interim Report Submitted by Nodal officer before the  
 Hon'ble NGT dated 13<sup>th</sup> December 2022.

(3) Letter of even number dated 14.12.2022 sent to the District Collector  
 (Nodal officer in OA 294) from this office.

(4) Minutes of the meeting conducted on 28.12.2023, by the Nodal Officer.

(5) Letter from District Collector (Nodal Officer) by No.DCKKD/  
 1882/ 2022-D9 dated 19.01.2023 enclosing Sub Committee reports,  
 received at this office on 23.01.2023.

Sir,

References may kindly be perused. In continuation to the Joint Committee  
 Interim report on OA 294/2022 submitted by the Nodal officer, dated 13<sup>th</sup>  
 December 2022 before the Hon'ble NGT vide ref (2), further courses of action till  
 date explaining the present status may be reported to the Hon'ble NGT, and  
 necessary time may be requested to complete the procedures which are pending.  
 The attachment report may please be seen for initiating further necessary action .

Yours faithfully,

Environmental Engineer

STATUS REPORT ON OA 294/2022-as on January 24<sup>th</sup> 2023 Submitted  
by the Environmental Engineer, KSPCB.

In continuation to the interim report submitted by the Nodal officer vide reference (3) the present status of the actions under OA 294/2022, as per the Hon'ble NGT order vide ref (1), are reported here with.

Based on the letter sent to the District Collector vide ref (4), a meeting was convened by the Nodal officer at his chamber on 28.12.2022. 3pm. The meeting was attended by the following officers from various departments.

1. Smt. Veena AE KSPCB District Office (representing EE).
2. Smt.Vijaya K.K District geologist in charge (Department of Mining and Geology.)
3. Shri. Abdusamad K.P District soil Conservation Officer, (Department of Soil conservation.)
4. Kumari. Sakhi T.G Geological assistant (District Ground Water department.)
5. Smt. Mini E.L. Joint Director, (Department of Agriculture )
6. Sri.Vinod Kumar.P Taluk Surveyor, (Thamarassery Taluk, Kozhikode District.)
7. Shri.Subair .C. (Thahsildar. Thamarassery.)
8. Smt. Sudheera.P. (Village Officer, Sivapuram.)

Dr.C.C.Harilal, Expert Member from SEIAA couldn't attend the meeting. During this meeting it was decided to conduct detailed site inspection to evaluate

the environmental damages caused as a result of the illegal and over extraction of minerals from the quarry under complaint.

The District Geologist, along with the Taluk Surveyor was entrusted by the Nodal officer, to conduct a detailed site survey and submit report on the quantity/extend of legal/ illegal mining, carried out at the area.

The Agricultural officer, Soil conservation officer, and Ground water department, was entrusted to submit report on any damages that had happened to crops/agriculture of the area, soil/earth environment as well as the ground water quality, as a result of illegal mining. The Ground water department was entrusted to conduct qualitative analysis of the water stored in the quarry pit.

It was decided that the Soil, Agriculture as well as Ground Water department officials may conduct a joint siteinspection with in two weeks under the leadership of the District Soil conservation officer and submit report to the District office of Kerala State Pollution Control Board. Also it was decided that the Geology and Survey departments may conduct detailed sitesurvey and submit report regarding details of illegal mining with in one week.

The Assistant Engineer of the LSGD, Unnikulam Grama Panchayat was entrusted by the Nodal officer to conduct necessary site visit and study whether any damages had happened to the nearby residences and submit report. It was directed by the Nodal officer to submit all the reports with in two weeks time, in order to take further actions on calculating the Environmental Compensation.

Accordingly site inspections were conducted and reports submitted by the entrusted officers to the office of the Nodal officer, which were forwarded to this

office vide ref: (5) On perusing the reports submitted by subcommittee members vide ref (5) the details received are summoned as follows.

The report received from the District geologist dated 18.01.2023 does not contain any quantified data on the volume of illegally extracted mineral resources. He has reported that as there was a quarry pit filled with water the depth of mining could not be assessed. The survey sketch submitted by the Taluk Surveyor is not at all sufficient as it is not marked with any details except the total area of the quarry as 2.7396 hectares. The survey sketch should necessarily contain *legends* such as lease area, excavated area which is water logged, Balance excavated area from lease area excluding water logged area, Excess area excavated from outside of lease area, total excavated area of the quarry, any excavated area of ordinary earth etc, all in hectares. Lease details over the years, and excavated quantity of granite building stone are to be reported. No site mahasar is seen included in the survey report.

It is important that all the quantified values of mineral as well as any ordinary earth extraction are to be made available in Metric tonnes, for calculating the environmental damage assessment.

It is requested that necessary help from experts may be rendered to the Geologist and Taluk surveyor, in order to prepare an authentic survey sketch and quantification of mining as the geologist has requested, in his report.

On perusing the joint site observation report of Soil Conservation officer, Principal Agricultural officer, Hydrogeologist, and Asst. Director Soil survey department, submitted by the District Soil Conservation officer, the following observation are made.

The quarry has started its operation about 36 years ago, and had stopped functioning since one year. The major cultivation of the area near the quarry are coconut plantation, and some mixed crops. In certain area there are Rubber plantations and Arecanut plantation seen prominent. The joint committee had not observed any visible damages in the cultivation of the area, health of crops, productivity, reduction in yield, or any deterioration in the soil properties of the area due to quarrying activities.

But on conversation with the local residents of the area, the following problems were reported by them.

1. Falling of fly rocks on to nearby houses, premises, and cultivation which causes destroyal of crops.
2. Dust emanated during quarrying activity caused health hazards to the common public and also reduction in crop yield.
3. Cracks formed on house walls and floorings of houses .
4. Dropping of water level in wells.
5. Sound pollution during mining activity.

It is reported in the joint report that as there are residences near to the quarry the above allegation are having ground, but the same could not be verified as the quarry has now stopped working since one year. How ever based on the complaints of local residents it is necessary to quantify the damages reported in crops/ cultivation, reduction in crop yield, supply of water to house holds of the

area to meet water scarcity if any, the associated costs, all are to be counted and quantified to convert the damages in to environmental compensation.

To analyse any deterioration in water quality, the ground water department had collected well water samples from nearby houses adjacent to quarry site, as well as from a nearby pond. The results are not yet received. Any deterioration in water quality shall be assessed based on the analysis report after receiving the same.

The Assistant Engineer, of Unnikkulam Grama Panchayath was entrusted by the nodal officer to conduct site study and submit report on any damages that had happened to residential/physical structures, due to the mining activity. Accordingly report was submitted by the Secretary, Unnikkulam Grama Panchayath, dated 12.01.2023, by number 400967/ DMOCO2/ GPO/ 2022/ 14665/(1).

Damage assessment was done for ten houses at the near by vicinity of the quarry and the estimated values for compensation to each house owners are tabulated in the report.

Physical damages to houses are already estimated. The major assessment remaining, which is the largest among all is regarding the damages to environment due to over extraction of granite building stone, which needs help from experts to conduct a detailed survey of the area and depth measurement, including the water logged quarry pit, to provide the exact quantification of minerals legally and illegally mined, in Metric tonnes. I request your good self to take necessary action to call for a joint committee meeting, and discuss further actions, and do needful to expand the committee including appropriate expert

personnel from the State geology department/ District Fire and rescue service etc to help the District geology department, to render necessary help in depth measurement and quantification of mined minerals to prepare a dependable survey sketch and report.

Only with the help of such report, the environmental damage assessment, and suggestion for remedial measures can be done. Meanwhile an interim report may be submitted to the Hon'ble NGT and it may also be requested to grant two more months time, to complete all the procedures to calculate environmental compensation and submit a final Committee report.

As this whole process is time consuming and it needs support and involvement of all the committee members, further actions may be discussed in the next joint committee meeting, with all the committee members including, sub committee members.



Environmental Engineer  
**SAUMA HAMEED**  
Environmental Engineer

Enclosure:

1. Copy of interim report dated 13<sup>th</sup> December 2022
2. Copy of letter from Nodal officer enclosing sub committee reports.

C-22177

From

District Collector  
Kozhikode

To

The Registrar,  
National Green Tribunal,  
New Delhi-1

Sir,

Sub: OA No. 294/2022 - Complaint on quarrying - Joint committee Inspection report  
- Submitting of - Reg

Ref : 1. Hon'ble NGT order in OA 294/2022 dated 04.05.2022

2. The report of the Tahasildar, Thamarassery vide letter No : D1-1996/2022  
dated 08/12/2022.

3. The report of the Environmental Engineer, Kerala State Pollution Control  
Board vide his letter no : PCB/KKD/DO/GEN-176/OA - 194 /2022 dated  
27.10.2022.

4. Report dated 27.08.2022 of Prof.Dr.C.C.Harilal, Member of State  
Environment Appraisal Committee, (SEAC), Kerala.

5. A letter dated 08.12.2022 addressed to the office of Mining & Geology.

The interim inspection report on the plaint quarry conducted by the Joint Committee in pursuance and in obedience to the direction of the Hon'ble National Green Tribunal is placed below for kind perusal and information. Necessary documents are also enclosed in support of the report.

It is also informed that a letter has been sent to the office of Mining & Geology from this office on 08/12/2022 indicating that immediate follow-up action should be taken against *M/s. Geo Enterprises* based on the report of PCB and SEAC members.

Follow up action of the Mining and Geology Department will also be reported in the due course.

Yours faithfully,

District Collector  
Kozhikode

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BRANCH**

**Original Application No.294/2022**

Balan CK & Ors.

Versus

Applicants

State of Kerala

Respondent

**Index**

SL No	Description	Pages
1	Report	6 Pages
2	<b>Annexure 1</b> -Proceedings No. PCB/HO/EE4/NGT OA 294/2022 dated 17.05.2022 of the Board Chairman.	1 Page
3	<b>Annexure 2</b> – Letter No.DCKKD/1882/2022-D9 dated 26.05.2022 from District Collector.	1 Page
4	<b>Annexure 3</b> – Letter number. 1861/EC4/2019/SEIAA dated 19.05.2022 from the Administrator of SEIAA.	1 Pages
5	<b>Annexure 4</b> – Letter No. PCB/KKD/DO/GEN-176/OA 294/2022 dated 01.06.2022 issued to Geologist.	1 Pages
6	<b>Annexure 5</b> – Letter number no.1519/DOC/M-20/06/2022 dated 28.06.2022 from Geology Dept.	1 Pages
7	<b>Annexure 6a</b> – Cosent No. PCB/KKD/DO/CO/501/08 issued on 17.07.2008 valid up to 30.06.2011.	6 Pages
8	<b>Annexure 6b</b> – Consent no. PCB/KKD/DO/ICO/R1 -501/08 issued on 08.08.2011 valid up to 01.02.2012	5 Pages
9	<b>Annexure 6c</b> – Consent No. PCB/KKD/DO/ICO/R2-501/2012 issued on 04.05.2012 valid up to 01.02.2015	5 Pages
10	<b>Annexure 6d</b> – Consent Variation Order No. PCB/KKD/DO/501/2008 issued on 08.05.2015 valid up to 09.02.2016	1 Page
11	<b>Annexure 6e</b> – Consent Variation Order No.PCB/KKD/DO/501/2008 issued on 09.11.2015 valid up to 01.02.2018	1 Page
12	<b>Annexure 6f</b> – Integrated Consent to Operate Renewal No. PCB/KKD/DO/ICO-R4/501/2018 dated 17.02.2018, validity 18.04.2022.	2 Page
13	<b>Annexure 7</b> – Copy of the Village Officer approve revised site plan.	1 Page
14	<b>Annexure 8</b> – Circular No. PCB/HO/TAC/Gom/953/2014 dated 01.10.2015	2 Page
15	<b>Annexure 9</b> - Inspection report from PCB	9 Pages
16	<b>Annexure 10</b> - Report of SEAC member	12 Pages
17	<b>Annexure 11</b> - Report of Tahsildar Thamarassery	2 Page
18	<b>Annexure 12</b> - Letter No.DCKKD/1882/2022-D9 dated 08.12.2022 from District Collector.	2 Page

Interim inspection report submitted before the Honourable National Green Tribunal  
by the joint committee constituted as per order dated 04/05/2022  
of the Honourable NGT(PB) in OA no. 294/2022

**Background**

I may inform that in obedience to the order dated 04/05/2022 of the Honourable National Green Tribunal in OA 294/2022(PB) filed by Balan C K, a joint committee comprising of 1) District Collector, Kozhikode 2) representative of State Pollution Control Board and 3) State Environmental Impact Assessment Authority(SEIAA), was constituted to verify the factual position to look into the grievance of the applicants and take remedial action in accordance with the law by following due process within one month. The District Collector, Kozhikode has been made the nodal agency for co-ordination and compliance. The Environmental Engineer, District Office of the Pollution Control Board, Kozhikode was nominated as representative of the State Pollution Control Board to the above committee by the Chairman of the Kerala State Pollution Control Board. A copy of the same is produced herewith and marked as **Annexure-1**. In Pursuance to the Order of the Hon'ble NGT dated 04.05.2022, Tahsildar Thamarassery Taluk was nominated to represent the District Magistrate during the inspection. A copy of the same is produced here with and marked as **Annexure-2**. The administrator, State Environmental Impact Assessment Authority(SEIAA) had sent an official letter, by no. 1861/EC4/2019/SEIAA dated 19.05.2022 nominating Dr. C.C.Harilal, Member of SEAC, to the Joint Committee as the expert member of SEIAA. A copy of the letter is produced here with and marked as **Annexure-3**.

As directed, a letter was sent from office of Pollution Control Board to the District Geologist Kozhikode, to furnish a report on the details of the quarry. A copy of the said letter by no. PCB/KKD/DO/GEN-176/OA 294/2022 dated 01.06.2022 is produced herewith and marked as **Annexure-4**.

Accordingly a reply letter was submitted by the Geologist to State Pollution Control Board vide letter no 1519/DOC/M-20/06/2022 dated 28-06-2022. A copy of the letter is produced herewith and marked as **Annexure-5**.

In pursuance to the Hon'ble NGT order vide ref (1) Joint Committee Inspection was conducted by the committee members at 9.30 am on 02.06.2022, at the complaint site. The following officers gathered for site inspection.

1. Mr.Subair, Tahsildar, Thamarassery, Representing District Collector (Nodal Officer).
2. Mrs. Sudheera, Village Officer, Sivapuram.
3. Dr.C.C.Harilal (Member of SEAC, as expert member from SEIAA).
4. Mr.Junaid.P, Assistant Engineer, Kerala State Pollution Control Board, District Office, Kozhikode. (Representing Environmental Engineer, KSPCB, District Office, Kozhikode).

The quarry by name M/s. GEO ENTERPRISES QUARRYING UNIT owned by Smt. Indira is situated in Veeriyambram Desam, Sivapuram Village under survey number 29 (pt), in Thamarassery Taluk, falling with in Kozhikode District limits. The quarry lease area extends to 2.6305 hectares, which is equalent to 6.50 acres. They were having a quarrying lease for a period of 12 years commencing from 19.04.2010 to 18.04.2022 and having valid Consent to Operate from Pollution Control Board since 2008. The Board Consent has been renewed over years four times, on expiry of the validity, till closure of the quarry. Recently they were having valid Integrated Consent to Operate Renewal (Fourth-renewal) from Kerala State

Pollution Control Board, by no.PCB/KKD/DO/ICO-R4/501/2018 dated 17.02.2018, and the validity of the consent was expire on 18.04.2022. Copies of all Consents issued by Pollution Control Board to the unit are produced herewith and marked as **Annexure-6a, 6b, 6c, 6d, 6e & 6f.**

It is humbly submitted before the Hon'ble NGT that as per the site plan submitted along with consent application for fourth renewal, the nearest house owned by Sri. Appukkutty Parakkandi was at a distance of 46.1 meters from the quarry boundary. As the minimum 50 metre distance criteria applicable for quarries were not satisfied with, the application for Consent was returned from the office of the State Pollution Control Board with direction to relocate the quarrying area, excluding the portion falling with in 50 metre distance. Accordingly the boundary was relocated, and the application was resubmitted with revised site plan. As per the revised site plan, the distance from newly fixed boundary to the nearest house was 65 metres. With respect to the revised site plan, site inspection was conducted by the Board officials on 16.02.2018 and measured the nearest house owned by Appukkutty Parakkandi at 66.4 metres from the relocated boundary. A copy of the Village Officer approved site plan with relocated boundaries submitted by the applicant to Board is submitted herewith and marked as **Annexure-7.** Thus the quarrying area allowed has been reduced from 2.6305 ha to 2.5857 ha and consent to Operate renewal was granted.

As per State Pollution Control Board Circular dated 01.10.2015, by no.PCB/ HO/ TAC/GOM/953/2014, for existing quarries which are working on mining lease, *EC* is applicable at the time of renewal of the mining lease. A copy of the above Circular is produced herewith and marked as **Annexure-8.** For this quarry, the mining lease was valid up to 18.04.2022, starting from 19.04.2010. The quarry had stopped working on the expiry of mining lease as well as on expiry of the Board's consent. Hence *EC* will be applicable only if the quarry mining activities are to be continued in future, after 18.04.2022.

The important findings made by the joint committee during committee site inspection dated 02.06.2022 are as given below.

#### **Inspection Findings**

- a) The quarry was not functional during the time of inspection. Distance were measured from the boundary of the quarry and Shri.K.Balan's (complainant) house was measured at 104 metre from the boundary of the quarry.
- b) An abandoned quarry was found which was being reported to be used as the rain water harvesting facility of the quarry.
- c) Green belt was found developed along road side to suppress dust emission to outside, but not so strong.
- d) Sprinklers were not found installed to suppress spreading of dust, but reported that mobile sprinklers in vehicle were being used to function while the quarry was working.
- e) As the quarry had stopped functioning, the working of alarms could not be examined, as well as the Noise limits.

- f) Access roads to the quarry were found tarred to contain dust emissions.
- g) As the quarry has stopped working, mineral transportation in covered trucks condition could not be examined.
- h) Sign board of the quarry unit with extent of lease area and boundaries shall be depicted at the entrance of the quarry, for information of the public, which was found complied with.
- i) As the depth and extent of excavation does not come under the purview of the State Pollution Control Board, the same could not be evaluated.
- j) As the quarry has stopped functioning, the boundary pillars of the quarry at certain location are not in fixed condition.
- k) Board had consented the quarry for mining from within a relocated boundary, leaving a minimum distance of 50 meters, and as per same the nearest residence measured from the approved boundary was 66.4 meters.
- i) On a visual examination it seems that the quarrying site has been mined to varying depths in several areas. But the depth of excavation does not comes under the purview of the Board.
- m) The complaint raised by the complainants, like untimed blasting activity, falling of fly rocks, dust pollution, etc could not be assessed as the quarry has stopped working.
- j) The Project was not having Environmental Clearance from State Environmental Impact Assessment Authority (SEIAA- Kerala) for the period from 2018 to 2022 and was operational as per the integrated consent of operation issued by the Kerala State Pollution Control Board(No. PCB/KKD/DO/ICO-R4/501/2018, dated: 17.02.2018)
- k) The quarry was found to Violate the distance criteria in the previous years of its operation. Mining was noted at BP1, from where the distance to nearest house is only 46.1 meters ( as per details furnished by Taluk Surveyor, Thamarassery). Also, the public road is only 33.9 meters from BP7. The firm later on revised the mining plan to comply with the distance criteria.
- l) The boundary pillars of the quarry (at certain locations) were not in a fixed condition during the time of field inspection.
- m) Retention of buffer zone and green belt development is not satisfactory.
- n) No benches are maintained and steep vertical walls are found in the mined area. There are clear indication of over extraction and unscientific mining operations. Also, there are apparent signs of deeper extraction than the benchmark (The firm has paid penalty for over extraction

on several occasions). All such matters are to be scientifically validated and the firm may be made responsible for such violation.

- o) There is no drainage system for the quarry. Garland canals and silt traps are absent.
- p) The complainants are adhering to the complaints raised by them during quarry operations like over extraction, deeper extraction, untimed blasting activities, issues related to fly rocks and dust, movement of the minerals beyond the time schedule, damages to physical assets, pollution and associated health issues, etc.

At present, both the mining lease period and Board's consent period have expired, as on 18.04.2022 and the quarry was found in a closed condition with no activities. The individual reports of State Pollution Control Board, SEAC Member, Tahsildar Thamarassery is produced herewith and marked as **Annexure-9,10 & 11.**

### Recommendations

The quarry is presently in a closed condition. The validity of the certificate issued to the firm ceased on 18/04/2022. Considering the non-compliance in several criteria concerning quarry operation, the permit of the quarry may not be extended further. The firm may be made responsible for over and deeper extractions. For this reason, necessary legal measures may be taken on this account, after a detailed technical evaluation on the extent of over extraction. A letter has been sent to the office of Mining & Geology from this office on 08/12/2022 indicating that immediate follow-up action should be taken against Geo Enterprises based on the report of PCB and SEAC members. A copy of the letter is produced herewith and marked as **Annexure-12.**

1. District Collector, Kozhikode

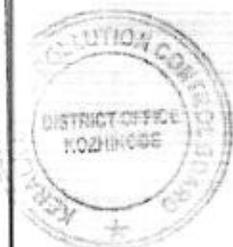
*[Signature]*  
District Collector  
Kozhikode

2. Expert Member of SEIAA

*[Signature]*  
Prof. D. C. C. HARILAL  
Member (SEAC)

3. Environmental Engineer,  
Pollution Control Board  
Kozhikode

*[Signature]*  
SAUMA HAMEED  
Environmental Engineer



**IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI  
CIVIL/CRIMINAL/ORIGINAL/APPELLATE/JURISDICTION**

**ORIGINAL APPLICATION No.** 294/2022

BALAN. C. K. Φ ORS. : Petitioner(s)  
Appellant(s)

Vs.

STATE OF KERALA : Respondent(s)  
Opposite Party

**VAKALATNAMA**

I/We COLLECTOR, KOTTAYAM... Petitioner(s) Plaintiff(s) Defendants/Opposite Party/Respondent(s) Appellant(s) in the above Petition/Suit/Reference/Appeal do hereby appoint and retain Mr. Nishe Rajen Shonker, Standing Counsel ADVOCATE ON RECORD, Supreme Court of India to act and appear for me/us in the above Petition/Suit/Reference/Appeal and on my/our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree of order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents and to deposit and receive money on my/our behalf in the said Petition/Appeal and in applications for Review and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate(s) in pursuance of this authority.

Dated this the 13<sup>th</sup> day of Dec 2022

**Accepted, Identified Certified & Satisfied :**

Sri. Nishe Rajen Shonker, Advocate-on-Record

The Address for service of all the said Advocate(s) is:

Flat No. 301, Tower No.4, Supreme Towers, Sector - 99,  
Noida, Uttar Pradesh 201 304. e-mail: nrshonker@gmail.com

  
Signature

Petitioner/Respondent/Opposite Party(s)

**MEMO OF APPEARANCE**

The Registrar,  
National Green Tribunal,  
New Delhi -1.

Sir,

Please enter my appearance for the Petitioner(s) Appellant(s)/Respondent(s) in the above mentioned petition/case/appeal/matter.

New Delhi

Dated:

Yours faithfully,

**Sri. Nishe Rajen Shonker,  
Advocate**